
(2018) 02 CHH CK 0387
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 1802 Of 2018

Suresh Kumar Rathore And Ors	Vs	APPELLANT
State Of Chhattisgarh And Ors		RESPONDENT

Date of Decision : 23-02-2018

Acts Referred:

Citation : (2018) 02 CHH CK 0387

Hon'ble Judges : Sanjay K. Agrawal, J

Bench : Single Bench

Advocate : Prakash Tiwari, Avinash Singh

Final Decision : Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Learned counsel for the petitioners would submit that earlier the petitioners were working as part-time vocational teachers, thereafter they applied

for the post of Lecturer, they were called for interview, they appeared in the interview, but instead of appointing them on the post of Lecturer, they

have been appointed on the post of Shiksha Karmi Grade-III vide order dated 8.10.2008 and 26.9.2008 respectively, whereas they were entitled to be

appointed on the post of Lecturer or in alternative on the post of Lab Assistant in accordance with the circular dated 23.5.1998 issued by the State of

Madhya Pradesh. Therefore, direction be issued to the respondents for their consideration on the post of Lecturer or in alternative on the post of Lab

Assistant.

2. On the other hand, learned Government Advocate for the respondents/State would submit that the petitioners have accepted their appointment on

the post of Shiksha Karmi Grade-III, therefore, they are not entitled to be

considered on the post of Lecturer. He would further submit that now the post of Lecturer is appointed by direct recruitment.

3. Be that as it may, respondent No.1 is directed to consider the case of the petitioners for the post of Lecturer or in alternative on the post of Lab

Assistant strictly in accordance with law in the light of rules and regulations applicable within three months from the date of receipt/production of a

copy of this order after hearing all affected parties including the interveners. However, it is made clear that this Court has not expressed any opinion

on merits of the case.

4. With the aforesaid observation, the writ petition finally stands disposed of. No cost(s).